

THE INDIAN MEDICAL COUNCIL (AMENDMENT)
ACT, 1964

No. 24 OF 1964

[16th June, 1964.]

An Act further to amend the Indian Medical Council Act, 1956.

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Indian Medical Council (Amendment) Act, 1964.

Amend-
ment of
section 1.

2. In section 1 of the Indian Medical Council Act, 1956 (hereinafter referred to as the principal Act), in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted.

Amend-
ment of
section 2.

3. In section 2 of the principal Act, clause (c) shall be omitted.

Amend-
ment of
section 12.

4. In sub-section (2) of section 12 of the principal Act, the words "State or", in both the places where they occur, shall be omitted.

Amend-
ment of
section 13.

5. In sub-section (3) of section 13 of the principal Act, the words "or State", in both the places where they occur, shall be omitted.

Amend-
ment of
section 14

6. In sub-section (1) of section 14 of the principal Act,—

(a) the words "State or" shall be omitted;

(b) for the proviso, the following proviso shall be substituted, namely:—

"Provided that medical practice by persons possessing such qualifications—

(a) shall be permitted only if such persons are enrolled as medical practitioners in accordance with the law regulating the registration of medical practitioners for the time being in force in that country;

(b) shall be limited to the institution to which they are attached for the time being for the purposes of teaching, research or charitable work; and

(c) shall be limited to the period specified in this behalf by the Central Government by general or special order.”.

7. Section 15 of the principal Act shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered. the following sub-sections shall be inserted, namely:—

Amend-
ment of
section 15.

“(2) Save as provided in section 25, no person other than a medical practitioner enrolled on a State Medical Register,—

(a) shall hold office as physician or surgeon or any other office (by whatever designation called) in Government or in any institution maintained by a local or other authority;

(b) shall practise medicine in any State;

(c) shall be entitled to sign or authenticate a medical or fitness certificate or any other certificate required by any law to be signed or authenticated by a duly qualified medical practitioner;

(d) shall be entitled to give evidence at any inquest or in any court of law as an expert under section 45 of the Indian Evidence Act, 1872 on any matter relating to medicine.

1 of 1872.

(3) Any person who acts in contravention of any provision of sub-section (2) shall be punished with imprisonment for a term which may extend to one year, or with fine which may extend to one thousand rupees, or with both.”.

8. For sub-sections (1) and (2) of section 17 of the principal Act, the following sub-sections shall be substituted, namely:—

Amend-
ment of
section 17.

“(1) The Committee shall appoint such number of medical inspectors as it may deem requisite to inspect any medical institution, college, hospital or other institution where medical education is given, or to attend any examination held by any University or medical institution for the purpose of recommending to the Central Government recognition of medical qualifications granted by that University or medical institution.

(2) The medical inspectors shall not interfere with the conduct of any training or examination, but shall report to the Committee on the adequacy of the standards of medical education including staff, equipment, accommodation, training and other

facilities prescribed for giving medical education or on the sufficiency of every examination which they attend.”.

**Amend-
ment of
section 18.**

9. In section 18 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Council may appoint such number of visitors as it may deem requisite to inspect any medical institution, college, hospital or other institution where medical education is given or to attend any examination held by any University or medical institution for the purpose of granting recognised medical qualifications.”;

(b) in sub-section (2), for the word “examination”, in both the places where it occurs, the words “inspection or examination” shall be substituted;

(c) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) The visitors shall not interfere with the conduct of any training or examination, but shall report to the President of the Council on the adequacy of the standards of medical education including staff, equipment, accommodation, training and other facilities prescribed for giving medical education or on the sufficiency of every examination which they attend.”.

**Amend-
ment of
section 19.**

10. In section 19 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) When upon report by the Committee or the visitor, it appears to the Council—

(a) that the courses of study and examination to be undergone in, or the proficiency required from candidates at any examination held by, any University or medical institution, or

(b) that the staff, equipment, accommodation, training and other facilities for instruction and training provided in such University or medical institution or

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in any college or other institution affiliated to that University,

do not conform to the standards prescribed by the Council, the Council shall make a representation to that effect to the Central Government.”;

(b) in sub-section (4), the following words shall be inserted at the end, namely:—

“or that the said medical qualification if granted to students of a specified college or institution affiliated to any University shall be a recognised medical qualification only when granted before a specified date or, as the case may be, that the said medical qualification shall be a recognised medical qualification in relation to a specified college or institution affiliated to any University only when granted after a specified date.”.

11. After section 19 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 19A.

“19A. (1) The Council may prescribe the minimum standards of medical education required for granting recognised medical qualifications (other than post-graduate medical qualifications) by Universities or medical institutions in India.

Minimum standards of medical education.

(2) Copies of the draft regulations and of all subsequent amendments thereof shall be furnished by the Council to all State Governments and the Council shall, before submitting the regulations or any amendment thereof, as the case may be, to the Central Government for sanction, take into consideration the comments of any State Government received within three months from the furnishing of the copies as aforesaid.

(3) The Committee shall from time to time report to the Council on the efficacy of the regulations and may recommend to the Council such amendments thereof as it may think fit.”.

12. After section 20 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 20A.

“20A. (1) The Council may prescribe standards of professional conduct and etiquette and a code of ethics for medical practitioners.

Professional conduct.

(2) Regulations made by the Council under sub-section (1) may specify which violations thereof shall constitute infamous conduct in any professional respect, that is to say, professional misconduct, and such provision shall have effect notwithstanding anything contained in any law for the time being in force.”.

Amendment of section 22.

13. In section 22 of the principal Act, for the word "three", the word "six" shall be substituted.

Amendment of section 24.

14. In section 24 of the principal Act, in sub-section (2), for the words "on any ground other than that he is not possessed of the requisite medical qualifications", the words "on the ground of professional misconduct or any other ground except that he is not possessed of the requisite medical qualifications" shall be substituted.

Substitution of new section for section 25.

15. For section 25 of the principal Act, the following section shall be substituted, namely:—

Provisional registration.

"25. (1) A citizen of India possessing a medical qualification granted by a medical institution outside India included in Part II of the Third Schedule, who is required to undergo practical training as prescribed under sub-section (3) of section 13, shall, on production of proper evidence that he has been selected for such practical training in an approved institution, be entitled to be registered provisionally in a State Medical Register and shall be entitled to practise medicine in the approved institution for the purposes of such training and for no other purpose.

(2) A person who has passed the qualifying examination of any University or medical institution in India for the grant of a recognised medical qualification shall be entitled to be registered provisionally in a State Medical Register for the purpose of enabling him to be engaged in employment in a resident medical capacity in any approved institution, or in the Medical Service of the Armed Forces of the Union, and for no other purpose, on production of proper evidence that he has been selected for such employment.

(3) The names of all persons provisionally registered under sub-section (1) or sub-section (2) in a State Medical Register shall be entered therein separately from the names of other persons registered therein.

(4) A person registered provisionally as aforesaid who has completed practical training referred to in sub-section (1) or who has been engaged for the prescribed period in employment in a resident medical capacity in any approved institution or in the Medical Service of the Armed Forces of the Union, as the case may be, shall be entitled to registration in the State Medical Register under section 15."

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16. In section 33 of the principal Act,—

Amend-
ment of
section 33.

(i) in clause (i), the word “and” occurring at the end shall be omitted;

(ii) clause (j) shall be re-lettered as clause (n); and

(iii) before clause (n), as so re-lettered, the following clauses shall be inserted, namely:—

“(j) the courses and period of study and of practical training to be undertaken, the subjects of examination and the standards of proficiency therein to be obtained, in Universities or medical institutions for grant of recognised medical qualifications;

(k) the standards of staff, equipment, accommodation, training and other facilities for medical education;

(l) the conduct of professional examinations, qualifications of examiners and the conditions of admission to such examinations;

(m) the standards of professional conduct and etiquette and code of ethics to be observed by medical practitioners; and”.

17. In the Second Schedule to the principal Act, for the existing entries relating to United Kingdom, the following shall be substituted, namely:—

Amend-
ment of
Second
Schedule.

Country	Title	Nature of qualification as stated in diplomas	Abbreviation
1	2	3	4
“ UNITED KINGDOM			
University of Birmingham	M.B., Ch. B., M.D., Ch. M.	Bachelor of Medicine and Bachelor of Surgery. Doctor of Medicine Master of Surgery.	U. Birm.
University of Bristol	M.B., Ch. B., M.D., Ch. M.	Do.	U. Brist.
University of Cambridge	M.B.B. Chir., M.D., M. Chir.	Do.	U. Camb.

Country	Title	Nature of qualification as stated in diplomas	Abbrevia- tion
1	2	3	4
University of Durham	M.B.,B.S., M.D., M.S.	Bachelor of Medicine and Bachelor of Surgery Doctor of Medicine Master of Surgery	U. Durh.
University of Leeds	M.B., Ch.B., M.D., Ch.M.	Do.	U. Leeds.
University of Liverpool	M.B., Ch.B., M.D., Ch. M., M.Ch. Orth.	Do. Do. Do. Master of Orthopaedic Surgery	U.L'Pool
University of London	M.B.,B.S., M.D., M.S.	Bachelor of Medicine and Bachelor of Surgery Doctor of Medicine Master of Surgery	U. Lond.
University of Manchester	M.B., Ch.B., M.D., Ch.M.	Do.	U. Manc.
University of Oxford	M.B., B.Ch., D.M., M.Ch.	Do.	U. Oxford.
University of Sheffield	M.B., Ch.B., M.D., Ch. M.	Do.	U. Sheff.
University of Wales	M.B., B.Ch., M.D., M.Ch.	Do.	U. Wales.
University of Aberdeen	M.B., Ch.B., M.D., Ch.M.	Do.	U. Aberd
University of Edinburgh	M.B., Ch.B., M.D., Ch. M.	Do.	U. Edin.
University of Glasgow	M.B., Ch.B., M.D., Ch. M.	Do.	U. Glasg.
University of St. Andrews	M.B., Ch.B., M.D., Ch. M.	Do.	U.St. And.
Queen's University of Belfast	M.B., B.Ch., M.D., M. Ch., M.A.O.	Do. Do. Do. Master of Obstetrics	Q.U. Belf.
University of Dublin	M.B., B.Ch., L.Med., L.Ch., M.D., M. Ch., M.A.O.	Bachelor in Medicine and Bachelor in Surgery Licentiate in Medicine Licentiate in Surgery Doctor in Medicine Master in Surgery Master in Obstetric Science	U. Dubl.

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Country	Title	Nature of qualification as stated in diplomas	Abbrevia- tion
1	2	3	4
National University of Ireland	M.B., B.Ch., M.D., M.Ch., M.A.O.	Bachelor of Medicine and Bachelor of Surgery Doctor of Medicine Master of Surgery Master of Obstetrics	N.U. Irel.
Royal College of Physicians of London.	L.R.C.P. M.R.C.P. F.R.C.P.	Licentiate Member Fellow	R.C.P. Lond.
Royal College of Surgeons of England.	M.R.C.S. F.R.C.S.	Member Fellow	R.C.S. Eng.
Society of Apothecaries of London.	L.M.S.S.A. L.S.A.	Licentiate in Medicine and Surgery Licentiate	S.A. Lond.
Royal College of Physicians of Edinburgh.	L.R.C.P. M.R.C.P. F.R.C.P.	Licentiate Member Fellow	R.C.P. Edin.
Royal College of Surgeons of Edinburgh.	L.R.C.S. F.R.C.S.	Licentiate Fellow	R.C.S. Edin.
Royal College of Physicians and Surgeons of Glasgow.	L.R.C.P.S. M.R.C.P. F.R.C.P. F.R.C.S. F.R.C.P.S.	Licentiate Member Fellow Fellow Fellow	R.C.P.S. Glasg.
Royal College of Physicians of Ireland.	L.R.C.P. L.M. M.R.C.P. F.R.C.P.	Licentiate Licentiate in Midwifery Member Fellow	R.C.P. Irel.
Royal College of Surgeons in Ireland.	L.R.C.S. L.M. F.R.C.S.	Licentiate Licentiate in Midwifery Fellow	R.C.S. Irel.
Apothecaries' Hall of Dublin	L.A.H.	Licentiate	A.H. Dubl.